

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH-C : NEW DELHI

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER

ITA No.4894/Del/2016
Assessment Year : 2010-11

Smt. Jasbir Kaur,
(Legal Heir of Lt. Shri
Harbhajan Singh Chadha),
455, Civil Lines, Avas Vikas,
Moradabad – 244 001.
PAN : ACKPC9645F.
(Appellant)

Vs. Deputy Commissioner of
Income Tax,
Central Circle-29,
New Delhi.

(Respondent)

Appellant by : Shri Salil Kapoor, Ms. Ananya Kapoor
and Shri Tarun Chanana, Advocates.
Respondent by : Shri Dayainder Singh Sidhu, CIT-DR.

Date of hearing : 25.11.2024
Date of pronouncement : 25.11.2024

ORDER

Per Mahavir Singh, Vice President :

This appeal by the assessee is arising out of the order of learned Commissioner of Income-tax (Appeals)-30, New Delhi dated 15th June, 2016 for the assessment year 2010-11.

2. At the outset, learned counsel for the assessee stated that the assessee wants to withdraw this appeal for the reason that the CIT(A) has already allowed the appeal of the assessee on merits. He submitted that the assessee has challenged this order of learned CIT(A) only on jurisdiction issue. He stated that he has come to know from the Department that the Department has not challenged the order of learned CIT(A) on merits. Hence, he wants to withdraw the present appeal.

3. On query from the Bench, learned CIT-DR has not raised any objection for withdrawal of the appeal.

4. After hearing both the sides and going through the facts and circumstances of the case, we are of the view that there is no reason for keeping this appeal alive as assessee wants to withdraw the same. Hence, the appeal is treated as withdrawn.

5. In the result, the appeal of the assessee is dismissed as withdrawn.
Above decision was pronounced in the open Court on 25th November, 2024.

Sd/-
(NAVEEN CHANDRA)
ACCOUNTANT MEMBER

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar